

ITEM NO.13

COURT NO.4
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION IIA

Petition(s) for Special Leave to Appeal (Crl.) No(s).4302/2017
(Arising out of the impugned judgment and final order dated
25/04/2017 passed by the Hon'ble High Court of Judicature at Bombay
in Anticipatory Bail Application No.509 of 2017)

VISHAL MADHUKAR BAGADE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned judgment
and exemption from filing O.T.)

Date : 30/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE DEEPAK GUPTA

[VACATION BENCH]

For Petitioner(s)

Mr.Milam Anil Kumar Desai, Adv.
Mr.T.R. Patel, Adv.
Mr.Dilip A. Taur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

The special leave petition is dismissed.

(Ashok Raj Singh)
Court Master

(Mala Kumari Sharma)
Court Master